

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 573 of 2021/REG Dated: 06/04/2021.

It is hereby notified that vide High Court Order Dated **23.03.2021**

Mr. Shahzeb Ilam Khan
S/O Nazar Mohd. Khan
R/O Rawalpura, Alamdar Colony, Lane-C, Tehsil Champora, District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-97/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8029-36/REG/CP Dated: 06/04/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. ✓ CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shahzeb Ilam Khan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 143 of 2021/RG Dated: 06-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mushtaq Ahmad Mir
S/O Rafeeq Ahmad Mir
R/O Gantamulla Bala, Distt. Baramulla

vide Notification No. 829 dated 21.09.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 1519-1526/RG/LP Dated: 06-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Mir, Advocate**
.....for information and necessary action.

Registrar (Adm.)